

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

73/441/ND/2018

IN THE MATTER OF:

M/s Stryker India Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 441

Order delivered on 19.09.2018

Coram:

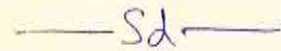
Ms. Ina Malhotra,
Hon'ble Member (Judicial)
V.K.Subburaj,
Hon'ble Member (Technical)

For the Petitioner/Applicant :

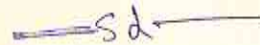
For the Respondent :

ORDER

Learned counsel for the petitioner has placed on record the details of the compounding fine deposited in terms of order dated 28th August, 2018. The same has been paid within time. In view of the compliance of the aforesaid directions, the default stands compounded. The matter is disposed off.



(Dr. V.K.SUBBURAJ)
MEMBER (TECHNICAL)



(Ms. INA MALHOTRA)
MEMBER (JUDICIAL)